

(V)

17.11.2004  
MA 2275/2004 in OA 2391/2003

Present: Shri S.K.Gupta, counsel for applicant

Ms. Kanika Vadera for Mrs. Avnish Ahlawat, counsel for  
respondents

MA 2275/2004

OA-2391/2003 was disposed of on 3.8.2004. The respondents were directed to pass a fresh order in light of the findings that had been arrived at while disposing of the original application.

The applicant contends that despite the directions and sufficient time having been elapsed, no fresh order has been passed.

Taking stock of the totality of facts and the circumstances, it is directed that in terms of the order passed, the fresh order, as directed by this Tribunal, may be passed within three months from the date of receipt of a copy of this order.

With these directions, MA is disposed of.

~~7-12-04~~  
( S. K. Naik )  
Member (A)

/sunil/

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( V. S. Aggarwal )  
Chairman

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